

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00686/2019
Chandigarh, this the 16th day of July, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)

...
Nikki Devi w/o Late Sh. Mithu Ram @ Meethu Ram (Ex-Casual Labourer with Temporary Status), aged 55 years, r/o Village Dhandar, Tehsil Hisar – 125001.

....Applicant

(Present: Mr. D.R. Sharma, Advocate)

Versus

1. The Secretary, ICAR, Krishi Bhawan, New Delhi – 110001.
2. The Director, Central Institute for Research on Buffaloes, Sirsa Road, Hissar – 125001.

Respondents

(Present: Mr. R.K. Sharma, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. This O.A. is directed against reply sent by the respondents through their advocate to the legal notice served upon by the applicant, which is not maintainable, and as such we are not inclined to entertain it.
2. Learned counsel, at this stage, prayed that a direction be issued to the respondents to pass a formal order qua her claim for grant of pensionary benefits, as raised by her in the legal notice, within a time frame, so that she could challenge the same before the court of law.
3. Issue notice to the respondents.

4. At this stage, Mr. R.K. Sharma, Advocate, appears and accepts notice. He does not object to the disposal of the O.A. in the above manner.

5. In the wake of above, the O.A. is disposed of, in limine, with a direction to the respondents to communicate the view taken by them on the claim of the applicant by passing a reasoned and speaking order, which could be challenged before the Court of law, if need arises.

(A.K. BISHNOI)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 16.07.2019

